CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.274/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 seeking issuance of appropriate directions to Respondent No. 1 for effective implementation of the Order dated 11.1.2024 passed by this Commission in Petition No. 362/MP/2022.
Petitioner	:	IndiGrid Solar-II (AP) Private Limited (IS-IIAPPL)
Respondents	:	Solar Energy Corporation of India Limited (SECI) and Ors.
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, IS-IIAPPL Ms. Priya Dhankhar, Advocate, IS-IIAPPL Shri Punyam Bhutani, Advocate, IS-IIAPPL Ms. Pragya Narain, Advocate, IS-IIAPPL Ms. Anusha Nagarajan, Advocate, SECI Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking issuance of the appropriate directions to Respondent No.1, SECI, for effective implementation of the order dated 11.1.2024 passed by the Commission in Petition No. 362/MP/2022, wherein the Commission, amongst others, held that the introduction of GST Laws constitutes a Change in Law event under the PPA, entitling the Petitioner to the consequential compensation on account thereof. However, pursuant to the reconciliation exercise undertaken between the parties, SECI has refused to release the compensation on the sole ground that e-way bills are not available. Learned counsel further submitted that despite being granted multiple opportunities, SECI has yet to file its reply.

2. The learned counsel appearing for the Respondent, SECI, sought an extension of time to file a reply.

3. Considering the above submissions, the Commission deemed it appropriate to grant another opportunity to all the Respondents to file their replies, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinders, if any, within a week thereafter.

4. The Petition will be listed for hearing on **12.01.2027.**

By order of the Commission
Sd/
(Monojit Sehrawat)
Deputy Chief (Law)